

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).5454/2010

SRI KUMARESH

Petitioner(s)

VERSUS

THE DIVN.MANAGER NATIONAL INS.CO.LTD.ORS

Respondent(s)

Date: 23/02/2011 This Petition was called on for hearing today.

For Petitioner(s) Mr. V.N. Raghupathy,Adv.

For Respondent(s) Mr.Atulesh Kumar,adv.
Mr.Sudhakar D
Mr. R.D. Upadhyay,Adv.
Mr. Goodwill Indeevar ,AdvUPON hearing counsel the Court made the following
O R D E R

Ld.counsel for the petitioner was granted sufficient opportunities for taking steps in correct address against Respondent No.2. Ld. Counsel has not taken steps in spite of last opportunity granted. However, granted two more weeks time on the condition that he takes steps and deposits of Rs.500/- in the Supreme Court Legal Services Committee as cost within two weeks. If the above conditions are satisfied, issue notice. If not, list the matter before the Hon'ble Judge in Chambers for non-prosecution of Respondent No.2.

List the matter on 30.03.2011.

(Sunil Thomas)
Registrar

SB